

THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

Some Memoranda have been received making the following three recommendations (i) Special tribunals, enjoying the confidence of minorities should be appointed, instead of single member Commissions. The Commission of Inquiry appointed by the Central Government on 1st November, 1967 consists of Shri Raghubar Dayal, a retired Judge of the Supreme Court, Col. B. H. Zaidi, M.P. and Shri M. M. Phillip, formerly Secretary to the Government of India. The Commission appointed by the Government of Gujarat also consists of three members including a serving Judge of the Supreme Court. Thus, wherever practicable Commissions consisting of more than one member are appointed by Government to inquire into Communal disturbances; (ii) Special Courts should be constituted for summary trial of offences committed during the course of communal disturbances. State Governments appoint Additional Judges and Magistrates, wherever necessary, to expedite trial of cases arising out of communal disturbances. The question of undertaking legislation to constitute special courts with special procedure is under examination; (iii) A special tribunal should be appointed fully empowered to take action against Government, organisations, or individuals found to be responsible for such disturbances. Neither would it be possible under law to constitute such tribunal, nor does the Government agree with the reasoning that has prompted the recommendation.

CONSTRUCTION OF NEENDAKARA BRIDGE IN KERALA

*57. SHRI HAMID ALI SCHAMNAD :

SHRI B. V. ABDULLA KOYA :

Will the Minister of PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT be pleased to state :

(a) the progress made so far in the construction of Neendakara Bridge in Kerala;

(b) the time by when the work is likely to be completed; and

(c) what are the other bridges proposed to be built during the current annual plan in Kerala?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAMAIAH) : (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

Foundation and substructure of Neendakara Bridge in Kerala have been completed. Casting and launching of prestressed beams for the decking are in progress. Launching of beams for two spans has been completed. The work is likely to be completed by middle of 1971.

The other bridges proposed to be constructed on National Highways in Kerala during the current Annual Plan are :—

(1) Naragampally bridge at KM 198/8 on National Highway 47.

(2) Ithikkara bridge at KM 508/8 on National Highway 47.

(3) Yakkara bridge at KM 209/13 on National Highway 47.

(4) Kanjikode bridge at KM 194/6 on National Highway 47.

(5) Thadam bridge at KM 293/2 on National Highway 47.

(6) Ponnammavali Canal bridge at KM 383/6 on National Highway 47.

(7) Kakkazham Canal Bridge at KM 424/2 on National Highway 47.

(8) Puzzhakkal Bridge at KM 367 on National Highway 47.

AGREEMENT BETWEEN INDIA AND U.S.S.R. OF SHIPPING

*58. SHRI SANDA NARAYANAPPA : Will the Minister of PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT be pleased to state :

(a) whether any agreement has recently been signed between the Governments of India and the USSR on Shipping; and

(b) if so, what are the terms and conditions of that agreement?